Outlets and take action under Marketing Discipline Guidelines and/or Dealership Agreement against those indulging in adulteration and malpractices. Penalty of termination of dealership is invoked in established cases of adulteration.

- * Oil Marketing Companies have also introduced new tamper proof tank-truck locking systems'to prevent en route adulteration by transporters.
- * Trials are being conducted for introduction of Marker System.
- * The import of SKO has been canalized through Public Sector Oil Marketing Companies.
- * IT solutions like monitoring movement of tank trucks through Global Positioning System (GPS) and monitoring level of fuel tanks in Retail Outlets through retail automation are being Introduced.
- * Branding of Retail Outlets and third party certification of Retail Outlets have been initiated.

Investment by Oil and ONGC In Assam

1432. SHRI SILVIUS CONDPAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state that what percentage of profit made by Oil India Llmlted/ONGC has been Invested for the all round development of the area surrounding their project in Assam?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): During the year 2001-02,2002-03 and 2003-04, Oil India Limited (OIL) have provided Rs. 301.43 lakh, Rs. 319.96 lakh and Rs. 447.59 lakh respectively for all round development of the areas surrounding their project In Assam. These amounts constituted 0.57%, 0.35% and 0.47% of prpfit made by the company during the corresponding period.

Similarly OH & Natural Gas Corporation (ONGC) have provided Rs. 497 lakh towards Soclo-Economic Development in Assam during the same period *I.e.* from the year 2001-02 to 2003-04 though the Corporation have not been making any profit out of Its operations in the State of Assam.

Besides, both ONGC and OIL have been providing contributions to Chief Minister's Relief Fund from time to time for relief of flood affected people and other Socio-economic causes.

Scholarships awarded by IOC

- 1433. SHRI K.B. KRISHNA MURTHY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Indian Oil Corporation Ltd. has been spending any amount for giving scholarships to the SC/ST students studying in degree classes in Karnataka;
- (b) if so, the amount of scholarship given and the number of students benefited during 2001-02, 2002-03 and 2003-04;
- (c) whether the above scholarship has also been extended to SC/ ST students studying in technical and professional courses; and
- (d) if so, the no. of SC/ST students studying in technical and professional courses who benefited during the above period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) Yes, Sir. Indian Oil Corporation Limited (IOCL), after selection on the basis of all-India merit, has been giving scholarships to SC/ST students.

- (b) The amount of scholarship in 2001-02, and 2002-03 was at the rate of Rs. 1000/- per month. One student from Karnataka was awarded the scholarship during the year 2001-02 and 2002-03. From the academic year 2003-04, the scholarship amount has been revised to Rs. 2000/-per month for all the four years of Engineering & Medical Courses and two years for Business Administration/Management courses. Also with effect from academic year 2003-04, IOCL is giving scholarship to 10+ITI students at the rate of Rs. 1000/-per month. 3 SC/ST students studying in technical and professional courses in Karnataka have been awarded scholarships during the academic year 2003-04.
- (c) Yes, Sir. The scholarships are available to SC/ST students studying in Engineering, Medical, Business Administration as well as 10 + ITI students.
- (d) The number of students benefited during the period from 2001 to 2004 on all India basis is as under: -